

ACT NO. XVI OF 1911.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 18th September 1911.)*

An Act further to amend the Bengal, North-Western Provinces and Assam Civil Courts Act, 1887.

WHEREAS it is expedient further to amend the Bengal, North-Western Provinces and Assam Civil Courts Act, 1887; It is hereby enacted as XII of 18 follows :—

Short title.

1. This Act may be called the Bengal, Agra and Assam Civil Courts (Amendment) Act, 1911.

Amendment of section (1), Act XII, 1887.

2. In sub-section (1) of section 1 of the Bengal, North-Western Provinces and Assam Civil Courts Act, 1887, for the words "North-Western Provinces" the word "Agra" shall be substituted.

Amendment of section 8 (1), Act XII, 1887.

3. In sub-section (1) of section 8 of the said Act, the words "and with the previous sanction of the Governor General in Council" are hereby repealed.

Amendment of section 25, Act XII, 1887.

4. In section 25 of the said Act, for the words "one hundred rupees" the words "two hundred and fifty rupees" shall be substituted.